

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA. No. 230(ND)/2017

IN THE MATTER OF:

M/s Amba Credit And Investment Pvt. Ltd. APPLICANT / PETITIONER
And
M/s Registrar of Companies RESPONDENT

SECTION:

Under Section 252(3)

Order delivered on 04.09.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

For the APPLICANT / PETITIONER :- Mr. Sunpreet Singh Practicing CS

For the RESPONDENT :-

ORDER

The instant petition lacks in material particulars. Even a copy of the order striking of the name of the company from the register of Registrar of Company has not been filed along with the petition. The other material documents showing that the company is in operation or was carrying on its business on the date of striking of, have also not been filed.

In view of the above ~~the~~ we dismiss the petition in limine. We grant liberty to the petition^{er} to file a fresh petition on the same cause of action by disclosing complete details and attaching all the necessary documents.

The petition stands disposed of.


(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER (TECHNICAL)